

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.2203/2019

Date of Decision: 18th March, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Ashish Kumar Mandvikar
aged about 37 yrs. Occ:
Service, Central Railway,
Nagpur R/o 1/1 M/G-88
Nandanvan Colony, Nagpur - 09 ... **Applicant**

(By Advocate Ms. Rashi Deshpande)

VERSUS

1. Union of India through
Ministry of Railways (Railway
Board) through its General
Manager Railway Board Rail
Bhawan, New Delhi - 110 001.
2. The Divisional Railway
Manager (Personnel) Central
Railways Kingsway Road,
Nagpur - 01.
3. Sr. Divisional Personnel
Officer Central Railway,
Kingsway Road, Nagpur - 01.
4. Smt Rashmi Gurnule
5. Smt Madhuri Tete
Both 4 & 5 O/at DRM
(Personnel), Central Railway,
Kingsway Road, Nagpur - 01

(By Advocate Shri Alok Upasani)

Proceeding conducted through videoconferencing with
consent of counsels for the parties

ORDER (ORAL)

Per: Ravinder Kaur, Member (J)

Present:

Advocate Ms. Rashi Deshpande for the applicant. Advocate Shri Alok Upasani for the respondents.

2. Shri Upasani has submitted that the relief claimed by the applicant has already been granted by the respondents. Ms. Rashi has admitted this fact and has submitted that the OA has become infructuous.

3. In the circumstances, the Original Application is closed as infructuous. No order as to costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

ma.

JD
25/03/21